

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 605**  
**IB-362/ND/2022**

**IN THE MATTER OF:**  
**Indusind Bank Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Cloud 9 Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 14.03.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	<b>:Ms. Pratiksha Mishra, Mr. Shreyas Edupuganti, Adv.</b>
<b>For the Applicant</b>	<b>:Mr. Dhruv Gupta, Adv. for Applicant in IA/5955/2022, Mr. Shashwat Tripathi and Ms. Ridhima Verma, Adv. in IA/4841/2022.</b>
<b>For the Respondent/Corporate Debtor</b>	<b>:Mr. Abdhesh Chaudhary, Ms. Geetanjali Setia, Ms. Manisha Suri, Mr. Nishi Kant Singh and Ms. Meena Yadav, Adv. for R3/Noida. Ms. Neeha Nagpal, Mr. Rajat Bector and Mr. Siddharth Kumar, Adv.</b>

**ORDER**

**IA/4811/2022**

Pleadings are complete. List the IA for arguments.

**IA/5955/2022**

One week time is given for filing rejoinder. List this IA for arguments

On the request made by Ld. Counsel for the Applicant the matter is fixed for **28.03.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**